



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

17/09/2019

C.P./260/75/2019 P PARIDA
O.A./260/80/2016 -V/S-
O.A./260/439/2019 DR S K KAMILA

WITH

O.A./260/439/2019
O.A./260/80/2016

ITEM NO: 31

FOR APPLICANTS(S) Adv. : Mr.L.Pradhan

FOR RESPONDENTS(S) Adv.: Mr.P.K.Mohanty

Notes of The Registry	Order of The Tribunal
	Heard both the learned counsels.
	Learned counsel for the respondents wants to file objection to MA No. 377/2019. He may do so within 3 weeks.
	Registry to keep a copy of MA No. 377/2019 in OA 439/2019 by the next date.
	List OA 439/2019 separately on 19.11.2019 after de-linking from CP No. 75/2019.
	Copy of this order be handed over to learned counsel for the respondents.

CP 75/2019

None for the applicant. Heard learned counsel for the respondents. He submits that in compliance to the order dated 22.2.2017 passed in OA No. 80/2016, this Tribunal directed the respondents to consider the representation of the applicant, if still pending. It is stated that the said representation was disposed of on 28.8.2015 (Annexure R/4) stating that the applicant is not eligible to get the benefit at par with the applicants of the said OA.

In view of the show cause reply filed by the respondents stating that the order of this Tribunal has been complied with, the CP is dropped and notices discharged. However, if the applicant is still aggrieved by the order of the respondents at Annexure R/4, he can take appropriate action as per law to challenge the said order.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA
MEMBER (J)

(GOKUL CHANDRA PATI
MEMBER (A)

I.Nath